

ITEM NO.1502  
(For Judgment)

COURT NO.8

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.324/2020

DR. BALRAM SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([HEARD BY : HON'BLE S. RAVINDRA BHAT AND HON'BLE ARAVIND KUMAR, JJ.]

(ATTORNEY GENERAL FOR INDIA AND MR. K. PARAMESHWAR, ADVOCATE (AMICUS CURIAE)

(IA No. 146249/2023 - APPLICATION FOR PERMISSION, IA No.136950/2023 - INTERVENTION APPLICATION, IA No. 131385/2023 - INTERVENTION/IMPLEADMENT & IA No. 30602/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-10-2023 This matter was called on for pronouncement of Judgment today.

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

Mr. Gurmeet Singh Makker, AOR  
Ms. Astha Sharma, AOR

Ms. Aishwarya Bhati, ASG  
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Mr. K. Parameswar, *Amicus Curiae*  
Ms. Arti Gupta, Adv.  
Ms. Kanti, Adv.  
Mr. Mv Mukunda, Adv.  
Mr. Chinmay Kalgaonkar, Adv.

Ms. Jayna Kothari, Sr. Adv.  
Ms. Anindita Pujari, AOR

Mr. Shaileshwar Yadav, Adv.  
Ms. Radhika Mohapatra, Adv.  
Ms. Bhumiika Chouksey, Adv.  
Mr. Raghav Gupta, Adv.  
Ms. Aparna Mehrotra, Adv.

1. Hon'ble Mr. Justice S. Ravindra Bhat pronounced the Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Aravind Kumar.
2. Directions are passed by this Court in terms of the signed judgment.
3. It may be noted that nothing in the directions shall be read so as to preclude the High Courts from continuing any implementation/monitoring efforts, that are already underway, relating to this issue.
4. List the matter on 01.02.2024.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)  
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file)